

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **03.12.2019**

NAME OF THE PARTIES: Kiranjit Singh Chanana
v/s.
Rolta Defence Technology Systems Pvt. Ltd.

UNDER SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

33. C.P.(IB) 2707(MB/2019)

Both sides present. Counsel for the Petitioner/Applicant submits that their Application for withdrawal of this CP has been filed yesterday and the Diary No. is 8391/2019. However, that Application is not yet numbered.

Counsel for the Corporate Debtor handed over the following three Demand Drafts to the Counsel for the Petitioner/ Applicant.

CP No.	Name	Amount	DD No.
1823/2019	Mr. Krishna Batchala	Rs. 6,77,268	022996
1825/2019	Mr. Shashibhushan Ivaturi	Rs. 2,64,381	022998
1827/2019	Mr. Mrinal Zalpuri	Rs. 7,08,233	022992

Heard the Counsels for both sides and on going through the Misc. Application filed by the Applicant for withdrawal of the Petition, by invoking Rule 11 of NCLT Rules, this Application is allowed. The order dated 11.11.2019 admitting the CIRP Petition is recalled and the Petition is closed.

The IRP is discharged. Erstwhile Board of Directors is brought into the management of the Company and they can function on their own.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

/n/